

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% Judgment delivered on: February 3<sup>rd</sup>, 2010

+ W.P.(C) 3134/1997

**PARAMOUNT COMMUNICATIONS LTD.** ..... Petitioner

Through: Mr. Chetan Sharma, Sr. Advocate  
with Ms. Divya Kesar, Mr. Manmohit  
Puri,  
Ms. Aradhana Kaura and Mr. Gaurav  
Dudeja, Advocates

-versus-

**UNION OF INDIA AND ANR.** ..... Respondent

Through: Ms. Meera Bhatia, Advocate for UOI  
Mr. Yashobant Das, Sr. Advocate  
with Mr. Darpan Wadhwa, Advocate  
for respondent no. 2/BSNL

**CORAM:-**

**HON'BLE MR. JUSTICE SANJAY KISHAN KAUL**

**HON'BLE MS. JUSTICE VEENA BIRBAL**

1. Whether the Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?
3. Whether the judgment should be reported in Digest?

**SANJAY KISHAN KAUL, J (ORAL)**

For orders, see W.P.(C) No.3062/1997.

**SANJAY KISHAN KAUL, J.**

**VEENA BIRBAL, J.**

FEBRUARY 3, 2010

srb